

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00584/2019

DATED THIS THE 6TH DAY OF JANUARY 2020

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Smt.K.Subhashini, 56 years,
D/o Sri.Kanala Raghavaiah,
Principal JNV, Korlahalli,
Mundargi taluk,Gadag : 582 118
(Under orders of transfer to
JNV District Nabrangpur (Odisha)
Residential address:
JNV Quarters,
Korlahalli, Taluk:Mundargi
Gadag District: 582 118.

....Applicant

(By Shri PA.Kulkarni..... Advocate)

Vs.

1.Union of India
to be represented by its Secretary,
Ministry of Human Resources Development
(Department of School Education and Literacy),
Government of India,
North Block, New Delhi: 110 001.

2.The Commissioner
Navodaya Vidyalaya Samiti,
B 15, Institutional Area, Sector 62,
NOIDA: 201307
District Gautam Budh Nagar, (U.P.)

3.The Deputy Commissioner
Navodaya Vidyalaya Samiti,
Hyderabad Region,
N.L.I Buildings, Nalagandla Road,
Post & Village:Gopanpally,
Rangareddy District,
Hyderabad: 500 107,
Telangana State.Respondents.

(By Shri VN.Holla, Senior Panel Counsel)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

1. Heard. During the interregnum of the litigation the applicant had completed 5 years tenure which was the grounds upon which the case was founded. That being so, OA no longer requires to be entertained. But we will permit her to file representation with the respondents which they may consider in accordance with the law. Let her be considered in the 2020 transfer drive in the normal course.
2. OA disposed of as above. No order as to costs.

(CV. SANKAR)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

bk

Annexures referred to by the applicant in OA No.584/2019

Annexure-A1- Copy of the impugned transfer order dated 30.5.2019
Annexure-A2- Copy of the 2012 NVS transfer rules notified on 4.4.2012
Annexure-A3- Copy of the relieving order dated 1.7.2014 at the previous posting.
Annexure-A4- Copy of the joining report of the Applicant at JNV Gadag in the year 2014
Annexure-A5- Copy of the notification dated 31.12.2018 regarding launch of ATD 2019
Annexure-A6- Further notification dated 7.5.2019
Annexure-A7- One more notification dated 30.5.2019
Annexure-A8- Apex Court ruling in Mohinder Singh Gill's case reported in AIR 1978 SC 851